

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

CP No. 151/2004

O.A. No. 2118/2000

New Delhi this the 13th day of August, 2004

HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

R.P. Pal,
UDC/C, S/o Late Shri Khem Chand Singh,
R/o 1271, Multi Storey, Timarpur, Delhi.

-Applicant

(By Advocate: Shri N.L. Bareja)

Versus

1. Shri J.V.R. Prashada Rao,
Secretary,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi-1.
2. Dr. S.P. Agarwal,
D.G. Health Services,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi-1.
3. Dr. Jotna Shokey,
Director, National Anti Malaria Programme,
22, Sham Nath Marg, Delhi-54.

-Respondents

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel heard.

2. Although respondents have not filed the reply affidavit, admittedly, Writ Petition filed against the Tribunal's order has been dismissed on 16.7.2004. Learned counsel of the respondents stated that respondents would be implementing the directions of this court shortly for which reasonable time may be accorded to the respondents. Learned counsel of the applicant stated

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that already a period of ten and a half months has elapsed since Tribunal's directions were given, however, the respondents have yet not implemented the directions of this court.

3. Keeping in view the assurance made on behalf of the respondents through learned counsel of respondents, a further time of three weeks is accorded to them from now for implementation of directions of Court.

4. C.P. Stands disposed of. Notices to the respondents are discharged. Applicant shall have liberty to revive the CP on remaining aggrieved.

Let a copy of this order be given to both the parties.

S. Raju
(Shanker Raju)
Member (J)

V.K. Majotra
(V.K. Majotra)
Vice Chairman (A) 13.8.04

cc.